

13.481/2 hrs.

Bill

**PRE-NATAL DIAGNOSTIC TECH-
NICQUES**

**(REGULATION AND PREVENTION OF
MISUSE) BILL, 1991; *consider***

**Motion re-Extension of time for presen-
tation of Report of Joint Committee**

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (SHRIMATI D.K. THARADEVI
SIDDHARTHA): I beg to move the follow-
ing.-

"That this House do extend upto
the end of the Monsoon Session,
1992, the time for presentation of
the Report of the Joint Committee
on the Bill to provide for the regula-
tion of the use of prenatal diagnos-
tic techniques for the purpose of
detecting genetic or metabolic disor-
ders or chromosomal abnormali-
ties or certain congenital malfor-
mations or sex-linked disorders and
for the prevention of the misuse of
such techniques for the purpose of
pre-natal sex determination lead-
ing to female foeticide; and for
matters connected therewith or
incidental thereto."

MR. SPEAKER: The question is:

"That this House to extend upto the
end of the Monsoon Session, 1992,
the time for presentation of the
Report of the Joint Committee on
the Bill to provide for the regulation
of the use of prenatal diagnostic
techniques for the purpose of de-
tecting genetic or metabolic disor-

ders or chromosomal abnormali-
ties or certain congenital malfor-
mations or sex-linked disorders and
for the prevention of the misuse of
such techniques for the purpose of
pre-natal sex determination lead-
ing to female foeticide; and for
matters connected therewith or
incidental thereto."

The motion was adopted

13.49 1/2 hrs.

BUSINESS ADVISORY COMMITTEE

Eleventh Report

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND COM-
PANY AFFAIRS (SHRI RANGARAJAN
KUMARAMANGALAM): I beg to move:

"That this House do agree with the
Eleventh Report of the Business
Advisory Committee presented to
the House on the 26th February,
1992."

MR. SPEAKER: The question is:

"That this House do agree with the
Eleventh Report of the Business
Advisory Committee presented to
the House on the 26th February,
1992."

The motion was adopted